

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL Diary No(s).42664/2019

(Arising out of impugned final judgment and order dated 12-04-2019 in GA No. 210/1984 passed by the High Court of Judicature at Allahabad)

BRIJENDRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(WITH IA No.193559/2019-GRANT OF BAIL and IA No.193563/2019-EXEMPTION FROM FILING O.T. and IA No.193558/2019-CONDONATION OF DELAY IN FILING APPEAL)

Date : 06-01-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. S.P. Singh, Sr. Adv.
Mr. Keshav Choudhary, Adv.
Mrs. Revathy Raghavan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Appeal admitted.

Hearing expedited.

Bail is refused at this stage. Accordingly, the
application for bail is dismissed.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER